

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
RAJYA SABHA
QUESTION NO 12.11.2010
ANSWERED ON
IMPLEMENTATION OF RIGHT TO EDUCATION .

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Dr. Janardhan Waghmare

Will the Minister of COALCOALCOALCOALHUMAN RESOURCE DEVELOPMENT be pleased to state :-

- (a) whether Government is aware of the fact that the Right to Education Act is not fully implemented;
- (b) if so, the steps being taken to implement it in all the States and Union Territories;
- (c) whether State Governments have agreed to share the expenditure;
- (d) if so, how many States are willing to share; and
- (e) if not, the steps that would be taken for its implementation in all the States?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SMT. D. PURANDESWARI)

(a) to (e) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 has come into force with effect 01.4.2010. With a view to implementing the provisions of the RTE Act the norms of Sarva Shiksha Abhiyan (SSA) have been revised vide order dated 30th September, 2010. Further the existing fund sharing pattern between Centre and State which was on a sliding scale viz 65:35 during first 2 years of XIth Five Year Plan, 60:40 in 3rd year, 55:45 in 4th year and 50:50 thereafter has been revised to 65:35 from 2010-11. It will continue to be 90:10 for the North East States. Government has also committed Rs. 2,31,233 crores for implementation of the combined RTE-SSA Programme during the next 5 years.